

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/242/2020

This the 25th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Anjum Ganai, Aged 40 years, D/o Late Sh. G.A. Gani, Wife of Sh. Shamim

Kraipak, R/o EP/BC 300, Govt. Flats, Wazarat Road, Jammu and 4 ors.

.....Applicants

(Advocate:- Mr. Mohsin Bhatt-Not Present)

Versus

Union Territory of Jammu & Kashmir through its Commissioner/Secretary, Social Welfare Department, Civil Secretariat, Jammu and 5 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed dates i.e., 08.02.2021 and 11.05.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun